

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).4004/2024

(Arising out of impugned final judgment and order dated 28-02-2024 in WPCR No.145/2024 passed by the High Court Of Jharkhand At Ranchi)

HEMANT SOREN

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

(IA No.70201/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.70202/2024-EXEMPTION FROM FILING O.T.)

Date : 01-04-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.  
Mrs. Pragya Baghel, AOR  
Ms. Aparajita Jamwal, Adv.  
Mr. Vishal Banshal, Adv.  
Ms. Shrika Gautam, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

1. Learned senior counsel for the petitioner submits that since the Assembly Session convened from 23.02.2024 to 02.03.2024 has already been concluded, the prayer in the writ petition filed before the High Court has become infructuous. So would be the fate of the instant special leave petition except that the question of law may be kept open.

2. The special leave petition is dismissed as withdrawn. However, the question of law is kept open.

(ARJUN BISHT)  
COURT MASTER (SH)

(PREETHI T.C.)  
COURT MASTER (NSH)